

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:2691
ANSWERED ON:09.08.2000
HAZARDOUS INDUSTRIAL UNITS
MOINUL HASSAN AHAMED;NAWAL KISHORE RAI;ZORA SINGH MANN

Will the Minister of LABOUR be pleased to state:

(a) the number of Hazardous Industrial Units in the country along with the number of children below the age of 14 years working in these Units, State-wise, separately; and

(b) the steps taken to rehabilitate these working children along with the safety measures taken with regard to Hazardous Industrial Units?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

(a) and (b): The Child Labour (Prohibition & Regulation) Act, 1986 prohibits employment of children in occupations and processes listed in the schedule to the Act. State wise position regarding the number of working children identified in hazardous occupations as per the affidavit filed in December, 1999 in the Hon'ble Supreme Court in Civil Writ petition No. 465 of 1986 of M.C. Mehta Vs. State of Tamil Nadu and others is Annexed.

As per provisions of the Factories Act, 1948 employment of children below 14 years of age is prohibited in factories. As such, no child below 14 years of age can be employed in any factory including hazardous units. Information on violation of provisions of the Factories Act is not centrally maintained.

Government of India has been implementing two schemes, for rehabilitation of Children withdrawn from work, namely the scheme of National Child Labour Projects (NCLP) and the scheme of Grant-in-aid to Voluntary Organisations. The major activity under NCLP is running special schools/centres for rehabilitation of children withdrawn from work through non-formal education, vocational training, nutrition, health care, stipend etc. Under the Scheme of grant-in-aid, funds are released to Voluntary Organisations, on the recommendation of the concerned State Government, for taking up action oriented projects for the benefit of children withdrawn from work.